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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 269 of 2005

Jabalpur, this the 29th day of March, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Ms. Sadhna Srivastava, Judicial Member

G.P. Gautam and 8 others. Applicants

(By Advocate – Shri V. Tripathi)

V e r s u s

Union of India and 2 others. Respondents

O R D E R (Oral)

By M. P. Singh, Vice Chairman –

Heard the learned counsel for the applicants.

2. By filing this Original Application the applicants have claimed the following main reliefs :

“(ii) direct the respondents to extend the benefit of the judgment delivered by this Hon'ble Tribunal in OA No. 343/2001 Annexure A-1 to the applicants,

(iii) direct the respondents to pay arrears of HRA w.e.f. 12.6.2001 with 18% interest.”


3. The brief facts of the case are that the applicants are working as SEM/ Postmaster/PRI/Postal Asstt. at Satna. They were earlier getting House rent allowances but subsequently, when the Government accommodation became available the respondents have asked the applicants to occupy the Government accommodation. The contention of the applicants is that they cannot be forced to occupy the Government accommodation and the HRA should be continued to be given to them as ^{were} ~~were~~ granted to them earlier. The applicants have also contended that some of the similarly placed Government servants have approached this Tribunal by filing OA No.


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4. After considering the facts and circumstances of the case, the OA is disposed of at the admission stage itself even without issuing any notices to the respondents by directing the respondents to consider and decide the representation of the applicants (collectively filed as Annexure A-3 with the OA) in accordance with the rules, within a period of three months, by passing a speaking detailed and reasoned order. The learned counsel for the applicants is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. Original Application stands disposed of accordingly.

6. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.


(Sadhna Srivastava)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

मूकलाल से ओ/न्या.....जबलपुर, दि. 11/08/2008
 पतिलिपि तामोविल :-
 (1) सचिव, जमा न्यायालय नगर मण्डलीरायन, जबलपुर
 (2) आवेदन श्री/श्रीमती के के कार्डविल
 (3) प्रार्थी श्री/श्रीमती के के कार्डविल
 (4) न्यायालय, कोष ओ. जबलपुर न्यायाधीश
 सूचना एवं जानकारी कार्यवाही हेतु
 6-4
 1-7 जय समिती

Issued
on 6.4.05
PS